

LOK SABHA DEBATES

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LOK SABHA

Thursday, August 25, 1960/Bhadra 3,
1882 (Saka)

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Atomic Power Plant

- *749. {
Shri Ram Krishan Gupta:
Shri Vidya Charan Shukla:
Shri Kadiyan:
Shri D. C. Sharma:
Shri Raghunath Singh:
Shri Assar:
Shri Bibhuti Mishra:
Shri S. A. Mehdi:
Shri Ajit Singh Sarhadi:

Will the Prime Minister be pleased
to state:

(a) whether Government have re-
ceived any offers from foreign coun-
tries for sharing in the construction
of a planned atomic power plant; and

(b) if so, the details thereof?

The Parliamentary Secretary to the
Minister of External Affairs (Shri
Sadath Ali Khan): (a) and (b). Some
foreign countries have evinced in-
terest in the first atomic power plant
which is proposed to be set up on the
West Coast. However, firm offers
will be received only when the En-
quiry Specification issues.

896(Ai)LS—1.

Shri Ram Krishan Gupta: May I
know the names of the countries from
which these offers have been re-
ceived?

Shri Sadath Ali Khan: Some of
these countries include Canada,
France, Japan, the U.K. and the
U.S.A.

Shri Ram Krishan Gupta: May I
know whether Government have con-
sidered these proposals and if so,
which is the best among them?

The Prime Minister and Minister of
External Affairs (Shri Jawaharlal
Nehru): Which proposal?

Shri Ram Krishan Gupta: The pro-
posal from foreign countries for shar-
ing in the construction of the atomic
power plant.

Shri Jawaharlal Nehru: We have
not received any offers yet. They
are just enquiries. In fact, we have
not asked for offers yet.

Shri D. C. Sharma: May I know
whether these offers made are for
providing finance for the atomic
power plant or for providing machi-
nery for the construction of the
atomic power plant?

Mr. Speaker: He has said that it
is only a proposal, and there is no
offer.

Shri Sadath Ali Khan: The whole
thing is being examined now.

Shri Jawaharlal Nehru: Broadly
speaking, there is no question of
finance. My colleague has mentioned
a number of countries. Among
them, one of the countries has to be
dealt with on a somewhat different
basis; that is the Soviet Union. We
have fairly intimate contacts with
the U.S.A. and the Soviet Union in
regard to these nuclear matters. So

far as I remember, the question of finance has not come in, but it does come in sometimes, as for instance, in the case of the Canada-India reactor, where a substantial part of the finance came from Canada.

Shri Vidya Charan Shukla: May I know whether indications have been received about the technical collaboration in the first atomic power plant that is going to be set up here?

Shri Jawaharlal Nehru: The whole question is about that. We have been talking about that. The hon. Member has not been following the question evidently.

Shri Hem Barua: May I know whether it is a fact that two British experts, Mr. Miller and Mr. Lindsey, visited this country for a special on-the-spot investigation of the nuclear plant requirements, and if so, whether they have submitted any report or made any suggestion to our Government?

Shri Jawaharlal Nehru: I have some difficulty in understanding these intricate questions; my mind is a blank.

Mr. Speaker: The hon. Member is referring to two experts who have come and looked into this matter. He wants to know what their report is.

Shri Jawaharlal Nehru: Which experts?

Shri Hem Barua: Mr. Miller and Mr. Lindsey from U.K. They came and paid a visit to our country for an on-the-spot study or investigation of the atomic power requirements.

Shri Jawaharlal Nehru: I do not know; all kinds of experts are coming and going; I do not know about these two particular experts from the U.K.

Shri D. C. Sharma: Is it not a fact that so far as the technical know-how with regard to the atomic power plant is concerned, our country is

self-sufficient, and if not, what is the deficiency?

Mr. Speaker: Our country is self-sufficient in knowledge.

Shri Jawaharlal Nehru: We have not yet built any atomic power station; this is going to be the first. We have built reactors almost entirely with our own men and made them; excepting the Canada-India reactor, the others have been made here. But so far as the power station is concerned, we have not set up any yet, and I cannot say offhand whether our people, even though they might have the technical knowledge, may be able to set it up themselves; it is one thing to have technical knowledge, book knowledge or theoretical knowledge, and another to have had the experience of having built a power station.

Shri Hem Barua: May I know whether it is a fact that our proposed atomic power plant is proposed to be fed with natural Uranium, whereas in countries like the U.S.A. and the U.S.S.R., the plants are fed with enriched Uranium, and therefore, these are the two countries that are not interested in this power plant?

Shri Jawaharlal Nehru: Who is not interested?

Shri Hem Barua: The U.S.A. and the U.S.S.R., because in those countries, the power plants are fed with enriched Uranium.

Shri Jawaharlal Nehru: They are both interested, and very much so.

Mr. Speaker: We are now going into too great details as to natural Uranium and unnatural or enriched Uranium.

Shri Hem Barua: That makes a lot of difference.

Mr. Speaker: That is all right. But these are details. I am sure the experts on the side of Government will give all the relevant information to Members of Parliament who are anxious to know the details. Now, next question.

**Resettlement of Adivasis in
Dandakaranya Area**

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*750. { Shri Chintamoni Panigrahi:
Shri P. K. Deo:

Will the Minister of **Rehabilitation and Minority Affairs** be pleased to state:

(a) whether any land reclaimed in Dandakaranya area has been allotted to local Adivasis for resettlement by now; and

(b) if so how much land and where?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) and (b). 203 acres of land in Pharasgaon and 2,920 acres in Umarkote have been placed by the Dandakaranya Development Authority at the disposal of the district authorities of Bastar and Koraput, for allotment to Adivasis.

Shri Chintamoni Panigrahi: May I know whether actually these lands have been distributed to the Adivasi families, and if so, how many families have till now received land?

Shri P. S. Naskar: About the actual allotment of this land, no information is available with the Dandakaranya Development Authority. It is up to the district authorities to allot lands to the particular families.

Shri P. K. Deo: May I know how many acres of such land are allotted per family of Adivasis?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): Our economic holding is about 7 acres, and we are not allotting more than 7 acres to any refugee family. I believe that would be the standards in the case of the State Governments too.

Shri Vidya Charan Shukla: May I know whether any basis has been fixed for allotment of land to the Adivasis in Dandakaranya, and also why only 200 acres have been allotted in Madhya Pradesh, whereas

about 2000 odd acres have been allotted to Adivasis in Orissa.

Shri P. S. Naskar: The basis of allotment is that 25 per cent. of the reclaimed land will be allotted for the use of the Adivasis. As far as the latter part of the hon. Member's question is concerned, namely why only 200 odd acres have been allotted in the Madhya Pradesh area, I might submit that in Madhya Pradesh, Pharasgaon was the first colony where an actual allotment of 200 odd acres out of the reclaimed land has been made. As the Dandakaranya Development Authority is proceeding with the further reclamation of the areas in Madhya Pradesh, on the basis of the 25 per cent. allotment, further lands will be given to the Adivasis.

Shri Vidya Charan Shukla: But have only 800 odd acres been reclaimed there up till now?

Shri Mahanty: Since the allotment of land to Adivasis is part of the Dandakaranya Project, may I know the reasons why the Dandakaranya Development Authority are divesting themselves of the responsibility to see that that part of the programme is implemented by them?

Shri Mehr Chand Khanna: That is an arrangement between the Dandakaranya Development Authority and the State Governments. The State Governments have their own tribal departments, and they are dealing with the tribal question since a very long time. What we are doing is that out of the reclaimed land, 25 per cent. is placed at the disposal of the respective State Governments for internal distribution amongst the tribals.

Shri Heda: May I know whether separate colonies or settlements or villages—you may call it by any name—are being formed for the Adivasis or the refugees or whether common villages are being formed?

Shri Mehr Chand Khanna: There would not be any question of common villages. What we are doing in this.

As far as the Adivasis are concerned, we are giving them land on the basis of 25 per cent. out of the reclaimed land. It will be for the tribal adviser and the tribal people to set up their own little villages, if there are not any, or to give them additional allotments. We are not in any way coming into the internal distribution of the land *vis-a-vis* the tribals.

Shri Jaganatha Rao: What is the financial assistance given to a tribal family

Shri P. S. Naskar: It has been proposed by the Dandakaranya Development Authority, that apart from this allotment of land, each Adivasi family will be given money to build a house and to purchase agricultural implements; and in addition to that, they will also be given a housing plot of about 800 square yards.

Shri Jaganatha Rao: What is the amount?

Shri Mehr Chand Khanna: I might clarify the position and say that we do not want to change in any way the complexion of the tribal villages or the tribal houses or the way the tribals are living. That is entirely quite different from the villages that are being set up for the displaced persons. That is the advice that has been given to us by the tribal experts in that area. I cannot say offhand what the amount will be, but I think, including cattle etc., it will come to round about Rs. 800 to Rs. 1000; there will be a homestead plot, and there will be some money also for the construction of a house.

Shri Vidaya Charan Shukla: Do I understand that only 800 acres have till now been reclaimed in Pharsagaon?

Shri Mehr Chand Khanna: Under your orders, I have circulated a very detailed report on Dandakaranya. It is in the possession of every hon. Member. It is clearly indicated there that we have tree-felled 20,000 acres out of which we have reclaimed 14,000—15,000 acres.

Industries (Development and Regulations) Act, 1951

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*751. { **Shri Ram Krishan Gupta:**
Shri Rameshwar Tantia:
Sardar Iqbal Singh:
Shri Pangarkar:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 712 on the 9th March, 1960 and state at what stage is the question of assuming more powers under the Industries (Development and Regulations) Act, 1951 to take over industries which close down or go into liquidation on account of internal quarrel of the management?

The Minister of Industry (Shri Manubhai Shah): The matter is still under consideration.

Shri Ram Krishan Gupta: May I know the nature of the difficulties being faced in taking over such industries?

Shri Manubhai Shah: The only difficulty is that once the court is seized of the matter relating to a particular property, it becomes very difficult for Government to intervene and do anything which will attract any contempt of court.

Shri Ram Krishan Gupta: May I know the approximate time by which legislation in this regard is going to be introduced?

Shri Manubhai Shah: That is exactly what we are contemplating, whether without injuring basic principles we can so devise a measure or amend the Act itself as to enable Government, in the interest of employment, economic development and production, to take over such concerns.

Maharajkumar Vijaya Anand: May I know if the National Chemicals of Masulipatam is going to be taken over by Government because of its difficulty due to lack of finance?

Shri Manubhai Shah: No, Sir.

Wage Board for Jute Industry

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*752. { Shri Ram Krishan Gupta:
 Shri Nek Ram Negi:
 Sardar Iqbal Singh:
 Shri A. M. Tariq:
 Shri S. M. Banerjee:
 Shri Indrajit Gupta:
 Shri Madhusudan Rao:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 1810 on the 28th April, 1960 and state at what stage is the proposal for setting up a Wage Board for Jute Industry?

The Deputy Minister of Labour (Shri Abid Ali): Government Resolution constituting the Wage Board and its terms of reference is being issued to-day. A copy of the same is placed on the Table of the Lok Sabha. [See Appendix III, annexure No. 1.]

Shri Ram Krishan Gupta: It is stated in the statement—that demands in respect of payments other than wages raised by the Unions will also be taken into consideration by the Board. May I know what are those demands?

Shri Abid Ali: That is left for the Unions' representatives to submit.

Shri Tangamani: May I know on what basis two independent members have been included in the 7-man Committee? Are they economists or have they any previous experience in such Wage Boards?

Shri Abid Ali: This Board has been constituted on the basis of the decision taken at the tripartite conference in Calcutta. As regards the independent members, one is a Member of this hon. House; the other is an economist who possesses a D. Litt. and a law degree and is a Senior Research Officer in the Institute of Public Administration, Delhi.

Shri Muhammed Elias: Last year when the hon. Labour Minister was in Calcutta, during the discussion in connection with the constitution of

the Wage Board, he assured us that the question of interim relief would be very sympathetically considered when the Wage Board was constituted. May I know whether that proposal will be considered by Government?

Shri Abid Ali: That item has been included in the terms of reference.

Shri Tangamani: I find from the terms of reference that the interim relief order will have to be passed within two months from today. May I know whether Government will also indicate by what time the final award is to be published because the industry is concentrated in one or two areas only?

Shri Abid Ali: It will not be proper, nor possible, for us to fix any time-limit. We do not know how many witnesses the parties will produce, what will be the volume of documentary and other evidence, the time they would need to argue out the case and the time that members will take to draft their report. If the hon. Member can assist us to have an assessment of these items, certainly we will fix a time-limit.

बर्मा में भारतीय

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*७५३. { श्री म० ला० द्विवेदी :
 श्री राम कृष्ण गुप्त :
 श्री रघुनाथ सिंह :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) बर्मा में बसे हुए भारतीयों को धीरे धीरे हटाने की समस्या के बारे में क्या भारत सरकार ने कोई कार्यवाही की है ;

(ख) यदि हां, तो किस प्रकार की ;

(ग) क्या एक ऐसा विवरण सभापटल पर रखा जायेगा जिस में यह बताया गया हो कि अब तक कितने व्यक्ति हटाये गये हैं और उन्हें हटाये जाने के पहले उन के पेशे क्या थे ;